

(b) whether the Government have set up any machinery to protect the interests of investors; and

(c) if so, the action taken in this regard so far?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Issues of securities are regulated under the provisions of the Capital Issues (Control) Act, and through guidelines issued by the Government from time to time.

(b) and (c). The interests of investors are protected through the administration of the relevant provisions of the Companies Act, the Capital Issues (Control) Act and the Securities Contracts (Regulation) Act. The Securities and Exchange Board of India (SEBI) has also been set up with a view to providing healthy and orderly growth of capital market as also for ensuring investor protection.

Family Courts

4976. SHRI P.P. KALLAPERUMAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of Family Courts established so far, State/Union Territory-wise and

the places where each of these is situated;

(b) the total number of presiding officers of Family Courts as on date;

(c) whether women are preferred in the appointment of presiding officers of the family courts; and

(d) if so, the percentage of women presiding officers out of the total number of presiding officers of the family

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): (a) As per available information, a total number of 30 Family Courts have so far been set up, the details of which are given in the attached statement.

(c) Yes, Sir. necessary guidelines have been issued to all the States/Union Territories that they should as far as possible give preference to women in the matter of appointment of Judges in the Family Courts; and

(b) and (d). The information is being collected and will be laid on the Table of the House.

STATEMENT

Statement in Reply to Lok Sabha Unstarred Question No. 4976 for 20th December, 1991

State wise Break up of Family Courts set up so far

<i>S.No.</i>	<i>Name of State/UT</i>	<i>Places where Family Courts are situated</i>	<i>No. of Courts established.</i>
1.	Karnataka	Bangalore	2
2.	Orissa	Cuttack	1
		Rourkela	1

<i>S.No.</i>	<i>Name of State/UT</i>	<i>Places where Family Courts are situated</i>	<i>No. of Courts established.</i>
3.	Maharashtra	Pune Bombay	4 5
4.	Rajasthan	Jaipur Jodhpur Ajmir Kota Udaipur	1 1 1 1 1
5.	Uttar Pradesh	Lucknow Kanpur Gorakhpur Jhansi Agra Allahabad Meerut Bareilly	2 2 1 1 1 1 1 1
6.	Tamil Nadu	Madras	1
7.	Pondicherry	Pondicherry	1
Total			30

Tasar Silk Production

4977. SHRI C.P. MUDALAGIRI YAPPA:
Will the Minister of TEXTILES be pleased to state:

(a) whether out of the eleven million hectares of tasar food plants, only five per cent is being utilised;

(b) if so, the reasons therefor;

(c) whether the country has a vast potential for enhancing silk production by proper utilization of land in the country;

(d) if so, the details thereof; and

(e) the steps contemplated by the Gov-

ernment to boost tasar silk production?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (d). Tasar food plants are estimated to be available in nearly 11 million hectares of forest areas of tasar cultivating states in the tropical belt and their full utilization could offer considerable potential for enhancing silk production. However, there is presently low utilization of these plants because of their locations in interior forests makes it difficult for economic exploitation. Besides, the wild nature of tasar silkworm restricts its rearing to in and around the forest areas.

(e) In order to supplement the efforts of the State Govts, the Central Silk Board has